IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-11/2020

MAJID AZIZI   **... Applicant.**

Versus

STATE OF GOA & ANR.,   **.... Respondents**

Shri Vibhav Amonkar, Advocate for the Applicant.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

Coram:- **Nutan D. Sardessai, J.**

Date:- **23rd June, 2020.**

P.C.:

     Heard Shri Vibhav Amonkar, learned Advocate for the applicant and Shri Pravin Faldessai, learned Additional Public Prosecutor on behalf of the State.

2.   Shri Amonkar submitted that the condition imposed by the learned Additional Sessions Judge is stringent tantamounting to frustrating his release on bail and which may be relaxed for which the applicant is ready to report at the Police Station once a week and then furnish the particulars of his residence once he acquires such residence.

3.   To my mind this submission cannot be brushed aside lightly looking to the order releasing him on bail and requiring him to furnish his local address and particulars where there is an assurance that he would also surrender his passport.

4.   The condition (c) is also modified to the extent that the applicant shall be required to furnish his detailed local address with particulars of his mobile and contact number apart from not leaving the State of Goa and the territorial waters of India without the prior written permission of the Court concerned but after he acquires residence locally.

5.   In the circumstances therefore the condition (d) of the bail order is modified to the extent that the applicant shall place on record a copy of the agreement of leave and license no sooner he acquires such residence locally and furnish the details thereof to the Investigating Officer.

6.   He shall also be required to report at the Police Station once every week in the meantime.

7.   The applicant to forthwith deposit his passport with the Court of the Additional Sessions Judge, Mapusa.

8.   In these terms the application stands disposed off.

                                                 Nutan D. Sardessai, J.

msr.